

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.24
C.A No.13, 14, 19 & 20/2024 in
C.P No.40/BB/2023**

IN THE MATTER OF:

KM Ahmed Nizar ... Petitioner
Vs
M/s. Vintage Hotels Private Ltd., and others ... Respondents

Order under Section 96, 130, 240 & 244 of Companies Act, 2013

Order delivered on 11.06.2024

CORAM:

**SHRI M.S.S. SUNDARAM
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri. Saji.P.John

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. The Petitioner Counsel requested time to file rejoinder in the petition. Therefore two weeks' time is granted to the Petitioner to file rejoinder duly serving the copy on the otherside. Interim order granted on 23.05.2023 is extended till next date of hearing. List the case on **25.07.2024.**

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(M.S.S. SUNDARAM)
MEMBER (JUDICIAL)**